

भारत सरकार
GOVERNMENT OF INDIAएस.जी.-डी.एल.-अ.-13122024-259390
SG-DL-E-13122024-259390असाधारण
EXTRAORDINARYप्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 325]	दिल्ली, शुक्रवार, दिसम्बर 13, 2024/अग्राहायण 22, 1946	[रा.रा.क्षे.दि. सं. 291
No. 325]	DELHI, FRIDAY, DECEMBER 13, 2024/AGRAHAYANA 22, 1946	[N. C. T. D. No. 291

भाग IV
PART IVराष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHIfof/M U k , oaf/Mk h d k ZfoHk
v f/M uk

दिल्ली, 13 दिसम्बर, 2024

F.14 (94)/LA-2024/ala1/125-133.—राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 12th December, 2024 को प्राप्त कर ली है और इसे जनसाधारण की जानकारी के लिए प्रकाशित किया जाता है —

fn Yy h fofu; k (l k; k 03) v f/Mu; e] 2024
(2024 d k fn Yy h v f/Mu; e 04½104th December, 2024 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

{ 13 December, 2024 }

वर्ष 2024—2025 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक भारत गणराज्य के पचहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

I kMr 'kVt

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 3) अधिनियम 2024 है।

₹ 4575,59,38,000@&
d k o"KZ 2024&2025 es j K'Vt

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी

ज कि /कुह {के फनयि ह द ह ल प्र
 फु/क एल स न र व क ङ; प्र

के लिए प्र कि ग त कि इ कि ल कि स प ग कि द कि म + मु ल B य कि क व म + H
 ग त कि # i ; के की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में
 विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2024-2025 की अवधि के दौरान भुगतान के
 रूप में प्रयुक्त होगी।

फो/क; के उ

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से
 प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में
 अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

व उ कि प्र ह

1/4 कि क 2 व क / कि क 3 न कि क 1/2

रु के ग त कि ए के

फु ए/फु फ [क र ल स व क / क द ज कि श क क

व उ कि ल कि क	ल स क ए व क ङ; के उ		फो/कु ल ह क } कि क व उ कि	ल प्र फु/क i j ह कि र	; के
I	II		III	IV	V
1	विधान मंडल	राजस्व	0	200	200
2	सामान्य प्रशासन	राजस्व	300	1000	1300
		पूँजी	400	100	500
3	न्याय प्रशासन	राजस्व	1055762	174160	1229922
		पूँजी	2410	18385	20795
4	वित्त	राजस्व	700	0	700
		पूँजी	600	0	600
5	गृह	राजस्व	543495	0	543495
		पूँजी	87585	0	87585
6	शिक्षा	राजस्व	777872	150100	927972
		पूँजी	720815	0	720815
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	1554188	3761	1557949
		पूँजी	1150	0	1150
8	समाज कल्याण	राजस्व	3965090	19080	3984170
		पूँजी	19747950	0	19747950
9	उद्योग	राजस्व	300	0	300
		पूँजी	600	0	600

10	विकास	राजस्व	6217710	600	6218310
		पूँजी	2300	0	2300
11	शहरी विकास और लोक निर्माण	राजस्व	3100	0	3100
		पूँजी	10486225	200000	10686225
13	पेंशन और अन्य सेवानिवृत्ति लाभ	राजस्व	20000	0	20000
			45188552	567386	45755938

समर विशाल, विशेष सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 13th December, 2024

F. 14 (94)/LA-2024/ala1/125-133.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 12th December, 2024 and is hereby published for general information.

“THE DELHI APPROPRIATION (No. 3) ACT, 2024”

(DELHI ACT No. 04 OF 2024)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 04th December, 2024).

[13th December, 2024]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2024-2025.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-fifth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 3) Act, 2024.

Issue of ₹4575,59,38,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2024-2025.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of **Rupees four thousand five hundred seventy five crore fifty nine lakh thirty eight thousand only** towards defraying the several charges which will come in the course of payment during the financial year 2024-2025 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See sections 2 and 3)

(₹ In thousand)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
I	II		III	IV	V
1	Legislative Assembly	Revenue	0	200	200
2	General Administration	Revenue	300	1000	1300
		Capital	400	100	500
3	Administration of Justice	Revenue	1055762	174160	1229922
		Capital	2410	18385	20795
4	Finance	Revenue	700	0	700
		Capital	600	0	600
5	Home	Revenue	543495	0	543495
		Capital	87585	0	87585
6	Education	Revenue	777872	150100	927972
		Capital	720815	0	720815
7	Medical and Public Health	Revenue	1554188	3761	1557949
		Capital	1150	0	1150
8	Social Welfare	Revenue	3965090	19080	3984170
		Capital	19747950	0	19747950
9	Industries	Revenue	300	0	300
		Capital	600	0	600
10	Development	Revenue	6217710	600	6218310
		Capital	2300	0	2300
11	Urban Development and Public Works	Revenue	3100	0	3100
		Capital	10486225	200000	10686225
13	Pension and Other Retirement Benefits	Revenue	20000	0	20000
	Total		45188552	567386	45755938

SAMAR VISHAL, Special Secy.